

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
SHRINATHJI SPINTEX PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Shrinathji Spintex Private Limited
2.	Date of incorporation of corporate debtor	16/11/2010
3.	Authority under which corporate debtor is incorporated	Registrar of Companies, Gujarat (ROC) at Ahmedabad.
4.	Corporate Identity No. of corporate debtor	U17120GJ2010PTC062917
5.	Address of the registered office and principal office (if any) of corporate debtor	Gundala Road, Survey No. 461, Near Khedut Solvant, Behind Gujarat Ginning, Gondal, District Rajkot, PIN 360311
6.	Date of closure of Insolvency Resolution Process	01/10/2026
7.	Liquidation commencement date of corporate debtor	01/10/2026 (order received on 07/10/2026)
8.	Name and registration number of the insolvency professional acting as liquidator	DARSHAN BHARATBHAI PATEL IBBI/IPA-001/IP-P01579/2018-19/12442
9.	Address and e-mail of the liquidator, as registered with the Board	31, Vrindavan, Inquilab Society, Gulbai Tekra, Polytechnic, Ahmedabad 380 015 Email : ca.darshanbpatel@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	505, 5th Floor, Sears tower, Gulbai Tekra, Panchwati, Ahmedabad 380006 Email: cirp.shrinathjispintexpvtltd@gmail.com
11.	Last date for submission of claims	01/11/2026

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench Court-2, has ordered the commencement of liquidation of the **Shrinathji Spintex Private Limited** on 01/10/2026.

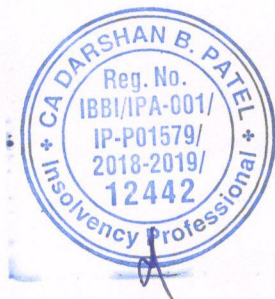
The stakeholders of **Shrinathji Spintex Private Limited** are hereby called upon to submit their claims with proof **on or before 01/11/2026**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date :- 08/10/2026
Place :- Ahmedabad



Name and Signature of the liquidator:
CA Darshan Bharatbhai Patel
Reg. No. IBBI/IPA-001/IP-P01579/2018-2019/12442
AFA No: AA1/12442/02/311226/108702